

ITEM NO.301 Court 8 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).13021/2020

(Arising out of impugned final judgment and order dated 20-10-2020
in WPC No.3037/2020 passed by the High Court Of Delhi At New Delhi)

NATIONAL FORUM ON PRISON REFORMS Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS. Respondent(s)
([ONLY I.A.NO.35772/2021 IN SLP (C) NO.13737/20 TO BE LISTED] [TO
BE TAKEN UP AT 1.30 P.M.])

WITH

SLP(C) No. 13737/2020 (XIV)

(IA No. 35772/2021 - MODIFICATION OF COURT ORDER)

Date : 15-03-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Kanhaiya Singhal, AOR
Ms .Vani Singhal, Adv.
Mr. Prasanna, Adv.
Mr. Chetan Bhardwaj, Adv.
Mr. Rishabh Jain,
Mr. Ajay Kumar, Adv

Mr. Kanhaiya Singhal, AOR
Mr. Chetan Bhardwaj, Adv.
Mr. Prasanna, Adv.
Ms. Heena Tangri, Adv.
Mr. Rishabh Singhal, Adv.

Mr. Ajay Verma, Adv.
Ms. Ritu Kumar, Adv.
Ms. Harini Raghupathy, Adv.
Ms. Ankita Wilson, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Sanjay Jain, ASG
Mr. D L Chidanand, Adv.
Mr. B K Satija, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. B.V. Balram Das, AOR

Ms. Aishwarya Bhati, Ld. ASG
Mr. B.K. Satija, Adv
Mr. D.L. Chidanand, Adv
Mr. Ashok Panigrahi, Adv
Mr. S. Vinay Ratnakar, Adv
Mr. Nawab Singh, Adv
Mr. B.V. Balaram Das, AOR

Mr. Chirag M. Shroff, Adv
Ms. Abhilasha Bharti, Adv
Mr. Sushant Dogra, Adv

Ms. Nidhi, AOR
Ms. Kasturika Kaumudi, Adv
Mr. Jaydip Pati, Adv

Mr. Annam D. N. Rao, AOR

Mr. Gautam Narayan, AOR,
Ms. Asmita Singh, Adv
Ms. Dacchita Shahi, Adv
Mr. Adithya Nair, Adv
Ms. Ritika Vohra, Adv

UPON hearing the counsel the Court made the following
O R D E R

IA No.35772/2021 - This I.A. is filed for modification of the order dated 01.03.2021 by which 2318 prisoners who were granted interim bail by the trial courts and 356 prisoners who were granted interim bail by the High Court and who have been released due to Covid pandemic were directed to surrender within 15 days from the date of the order. The modification sought is to schedule the surrender of the prisoners for protection of their health and for the convenience of the prison authorities. We directed the DG (prisons) GNCTD to submit a schedule of surrender which has been done. The proposed schedule of surrender of the under

trial prisoners is as follows:

" Proposed Schedule of Surrender for NON HPC inmates

District		No. of Prisoners			Date of Surrender
	UT released on interim bail by District Court	UT released on interim bail by High Court	CT Released on interim bail by High Court	Total surrenders on the day	
Central	264	40	19	323	18.03.2021
West	250	32	23	305	19.03.2021
New Delhi	163	65	18	246	20.03.2021
East	107	14	8	129	21.03.2021
North East	109	16	13	138	22.03.2021
Shahdara	87	16	9	112	23.03.2021
North	198	35	33	266	24.03.2021
North West	194	18	27	239	25.03.2021
South West	188	20	21	229	26.03.2021
South	145	30	19	194	27.03.2021
South East	189	26	16	231	28.03.2021
Total	1894	312	206	2412	

All the inmates may be directed to surrender at Temporary Jail, Police Housing Society, Mandoli, Delhi. Females and inmates between the age of 18-21 years will surrender in their respective jails."

The Director General, prisons has also filed the SOP dated 05.03.2021 relating to the surrender of under

trial prisoners of Delhi Prisons returning from interim bail.

We modify the order dated 01.03.2021 to the following extent:

i) 2318 prisoners who were granted interim bail by the trial court and 356 prisoners who were granted interim bail by the High Court shall surrender in accordance with the schedule mentioned above.

ii) The terms of SOP dated 05.03.2021 shall be scrupulously followed. The prison authorities are directed to ensure that there is no crowd at the entry gates of the prisons due to the surrender of the inmates.

All the under trial prisoners who are directed to surrender in accordance with the above schedule shall be informed in advance about the dates of their surrender.

I.A. accordingly, stands disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master